## PRESENT

## THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

WEDNESDAY, THE 9<sup>TH</sup> DAY OF NOVEMBER 2022 / 18TH KARTHIKA, 1944

# CRL.MC NO. 4196 OF 2022

[AGAINST THE PROCEEDINGS DATED 21.06.2022 IN C.C.NO.93/2022 PASSED

BY THE JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD]

#### PETITIONER/1ST ACCUSED:

CARDINAL MAR GEORGE ALENCHERRY, AGED 77 YEARS, S/O.LATE PHILIPOSE, MAJOR ARCHBISHOP, SYRO MALABAR CHURCH, ARCH BISHOP HOUSE, BROADWAY, ERNAKULAM -682031, NOW RESIDING AT MAJOR ARCHIEPISCOPAL CURIA, MOUNT ST.THOMAS, KAKKANAD, KOCHI PIN - 682030 BY ADVS. DINESH MATHEW J.MURICKEN JOHN VARGHESE K.A.ABHILASH VINOD S. PILLAI NAYANA VARGHESE MOHAMMED THAYIB N.M. AHAMMAD SACHIN K. K.S.SANGEETHA (KOOMBEL)

## RESPONDENTS/COMPLAINANT, 2ND ACCUSED AND STATE:

1	JOSHI VARGHESE, AGE NOT KNOWN TO THE PETITIONER, S/O.VAREETH, THELAKKADAN VEETTIL, MALAMURI BHAGOM, PULLUVAZHI KARA, RAYAMANGALAM, ERNAKULAM DISTRICT PIN - 683545
2	REV.FR.JOSHY PUTHUVA,AGED 50 YEARS S/O.OUSEPH,PRO.VIKAR, ST.JOHN'S CHURCH, UNIVERSITY CENTRE,CUSAT,PIN - 682032
3	STATE OF KERALA REP. BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM PIN - 682031 BY ADVS. V.RAJENDRAN (PERUMBAVOOR) N.RAJESH(K/1717/1999) GOPAKUMAR P.(K/1116-C/2011)
THIS	CRIMINAL MISC. CASE HAVING BEEN FINALLY HEARD ON

27.10.2022 ALONG WITH Crl.MC.4198/2022 AND CONNECTED CASES, THE COURT ON 09.11.2022 PASSED THE FOLLOWING:

#### PRESENT

#### THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

WEDNESDAY, THE 9<sup>TH</sup> DAY OF NOVEMBER 2022 / 18TH KARTHIKA, 1944

# CRL.MC NO. 4198 OF 2022

[AGAINST THE PROCEEDINGS DATED 21.06.2022 IN C.C.NO.1886/2019

PASSED BY THE JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD]

#### PETITIONER/1ST ACCUSED:

CARDINAL MAR GEORGE ALENCHERRY, AGED 77 YEARS S/O.LATE PHILIPOSE, MAJOR ARCHBISHOP, SYRO MALABAR CHURCH, ARCH BISHOP HOUSE, BROADWAY, ERNAKULAM -682031, NOW RESIDING AT MAJOR ARCHIEPISCOPAL CURIA, MOUNT ST.THOMAS, KAKKANAD, KOCHI PIN - 682030 BY ADVS. DINESH MATHEW J.MURICKEN JOHN VARGHESE K.A.ABHILASH VINOD S. PILLAI NAYANA VARGHESE MOHAMMED THAYIB N.M. AHAMMAD SACHIN K. K.S.SANGEETHA (KOOMBEL)

# RESPONDENTS/COMPLAINANT, 2ND RESPONDENT AND STATE:

1	JOSHI VARGHESE,AGE NOT KNOWN TO THE PETITIONER, S/O.VAREETH, THELAKKADAN VEETTIL, MALAMURI BHAGOM, PULLUVAZHI KARA,
	RAYAMANGALAM, ERNAKULAM DISTRICT, PIN - 683545
2	REV.FR.JOSHY PUTHUVA,AGED 50 YEARS S/O.OUSEPH,PRO.VIKAR, ST.JOHN'S CHURCH, UNIVERSITY CENTRE,CUSAT,PIN - 682032
3	STATE OF KERALA REP. BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, PIN - 682031
	BY ADVS.RAJESH N GOPAKUMAR P.(K/1116-C/2011) GIMMY P ANTONY(K/000150/1989) V.RAJENDRAN (PERUMBAVOOR)(K/000364/1975)
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PRESENT

THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

WEDNESDAY, THE 9<sup>TH</sup> DAY OF NOVEMBER 2022 / 18TH KARTHIKA, 1944

# CRL.MC NO. 4201 OF 2022

[AGAINST THE PROCEEDINGS DATED 21.06.2022 IN C.C.NO.94/2020

PASSED BY THE JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD]

PETITIONER/1ST ACCUSED:

CARDINAL MAR GEORGE ALENCHERRY, AGED 77 YEARS S/O.LATE PHILIPOSE, MAJOR ARCHBISHOP, SYRO MALABAR CHURCH, ARCH BISHOP HOUSE, BROADWAY, ERNAKULAM -682031, NOW RESIDING AT MAJOR ARCHIEPISCOPAL CURIA, MOUNT ST.THOMAS, KAKKANAD, KOCHI PIN - 682030 BY ADVS. DINESH MATHEW J.MURICKEN JOHN VARGHESE K.A.ABHILASH VINOD S. PILLAI NAYANA VARGHESE MOHAMMED THAYIB N.M. AHAMMAD SACHIN K. K.S.SANGEETHA (KOOMBEL)

# RESPONDENTS/COMPLAINANT, 2ND ACCUSED AND STATE:

- 1 JOSHI VARGHESE, AGE NOT KNOWN TO THE PETITIONER, S/O.VAREETH, THELAKKADAN VEETTIL, MALAMURI BHAGOM, PULLUVAZHI KARA, RAYAMANGALAM, ERNAKULAM DISTRICT PIN - 683545
- 2 REV.FR.JOSHY PUTHUVA, AGED 50 YEARS S/O.OUSEPH, PRO.VIKAR, ST.JOHN'S CHURCH, UNIVERSITY CENTRE, CUSAT, PIN - 682032
- 3 STATE OF KERALAREP. BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM PIN - 682031

#### PRESENT

THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

WEDNESDAY, THE 9<sup>TH</sup> DAY OF NOVEMBER 2022 / 18TH KARTHIKA, 1944

# CRL.MC NO. 4212 OF 2022

[AGAINST THE PROCEEDINGS DATED 21.06.2022 IN C.C.NO.632/2019

PASSED BY THE JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD]

#### PETITIONER/1ST ACCUSED:

CARDINAL MAR GEORGE ALENCHERRY, AGED 77 YEARS S/O.LATE PHILIPOSE, MAJOR ARCHBISHOP, SYRO MALABAR CHURCH, ARCH BISHOP HOUSE, BROADWAY, ERNAKULAM -682031, NOW RESIDING AT MAJOR ARCHIEPISCOPAL CURIA, MOUNT ST.THOMAS, KAKKANAD, KOCHI,PIN - 682030 BY ADVS.DINESH MATHEW J.MURICKEN JOHN VARGHESE VINOD S. PILLAI K.A.ABHILASH NAYANA VARGHESE MOHAMMED THAYIB N.M. AHAMMAD SACHIN K. K.S.SANGEETHA (KOOMBEL)

#### RESPONDENTS/COMPLAINANT, 2ND AND 3RD ACCUSED AND STATE:

1	JOSHI VARGHESE, AGE NOT KNOWN TO THE PETITIONER,
	S/O.VAREETH, THELAKKADAN VEETTIL,
	MALAMURI BHAGOM, PULLUVAZHI KARA,
	RAYAMANGALAM, ERNAKULAM DISTRICT
	PIN - 683545

- 2 REV.FR.JOSHY PUTHUVA,S/O.OUSEPH,PRO.VIKAR, ST.JOHN'S CHURCH, UNIVERSITY CENTRE, CUSAT, PIN - 682032
- 3 SAJU VARGHESE, AGE NOT KNOWN TO THE PETITIONER, S/O.JOHN VARGHESE, GOLDEN OAK VILLA, PADAMUGHAL, KAKKANAD,ERNAKULAM DISTRICT PIN - 682030
- 4 STATE OF KERALA REP. BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM PIN - 682031

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#### IN THE HIGH COURT OF KERALA AT ERNAKULAM

#### PRESENT

#### THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

WEDNESDAY, THE 9<sup>TH</sup> DAY OF NOVEMBER 2022 / 18TH KARTHIKA, 1944

# CRL.MC NO. 4218 OF 2022

[TO CONSIDER C.M.P.NO.798/2022 IN C.C.NO.51/2020 FOR EXEMPTION

OF PERSONAL APPEARANCE WITHOUT INSISTING FOR PERSONAL APPEARANCE

#### AND TAKING BAIL]

#### PETITIONER/1ST ACCUSED:

CARDINAL MAR GEORGE ALENCHERRY,AGED 77 YEARS S/O.LATE PHILIPOSE, MAJOR ARCHBISHOP, SYRO MALABAR CHURCH, ARCH BISHOP HOUSE, BROADWAY, ERNAKULAM -682031, NOW RESIDING AT MAJOR ARCHIEPISCOPAL CURIA, MOUNT ST.THOMAS,KAKKANAD, KOCHI PIN - 682030 BY ADVS. DINESH MATHEW J.MURICKEN JOHN VARGHESE K.A.ABHILASH VINOD S. PILLAI MOHAMMED THAYIB N.M. NAYANA VARGHESE AHAMMAD SACHIN K. K.S.SANGEETHA (KOOMBEL)

# RESPONDENTS/COMPLAINANT, 2ND ACCUSED AND STATE:

- 1 JOSHI VARGHESE,AGE NOT KNOWN TO THE PETITIONER, S/O.VAREETH, THELAKKADAN VEETTIL, MALAMURI BHAGOM, PULLUVAZHI KARA, RAYAMANGALAM, ERNAKULAM DISTRICT PIN - 683545
- 2 REV.FR.JOSHY PUTHUVA,AGED 50 YEARS S/O.OUSEPH,PRO.VIKAR, ST.JOHN'S CHURCH, UNIVERSITY CENTRE,CUSAT PIN - 682032
- 3 STATE OF KERALA REP. BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM PIN - 682031

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#### IN THE HIGH COURT OF KERALA AT ERNAKULAM

#### PRESENT

#### THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

WEDNESDAY, THE 9<sup>TH</sup> DAY OF NOVEMBER 2022 / 18TH KARTHIKA, 1944

# CRL.MC NO. 4226 OF 2022

[TO CONSIDER C.M.P.NO.807/2022 IN C.C.NO.50/2020 FOR EXEMPTION

OF PERSONAL APPEARANCE WITHOUT INSISTING FOR PERSONAL APPEARANCE

#### AND TAKING BAIL]

#### PETITIONER/1ST ACCUSED:

CARDINAL MAR GEORGE ALENCHERRY,AGED 77 YEARS S/O.LATE PHILIPOSE, MAJOR ARCHBISHOP, SYRO MALABAR CHURCH, ARCH BISHOP HOUSE, BROADWAY, ERNAKULAM -682031, NOW RESIDING AT MAJOR ARCHIEPISCOPAL CURIA, MOUNT ST.THOMAS, KAKKANAD, KOCHI PIN - 682030 BY ADVS.DINESH MATHEW J.MURICKEN JOHN VARGHESE VINOD S. PILLAI K.A.ABHILASH MOHAMMED THAYIB N.M. NAYANA VARGHESE K.S.SANGEETHA (KOOMBEL) AHAMMAD SACHIN K.

# RESPONDENTS/COMPLAINANT, 2ND ACCUSED AND STATE:

- 1 JOSHI VARGHESE, AGE NOT KNOWN TO THE PETITIONER, S/O.VAREETH, THELAKKADAN VEETTIL, MALAMURI BHAGOM, PULLUVAZHI KARA, RAYAMANGALAM, ERNAKULAM DISTRICT PIN - 683545
- 2 REV.FR.JOSHY PUTHUVA,AGED 50 YEARS S/O.OUSEPH,PRO.VIKAR, ST.JOHN'S CHURCH, UNIVERSITY CENTRE,CUSAT PIN - 682032
- 3 STATE OF KERALA REP. BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, PIN - 682031

#### PRESENT

#### THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

WEDNESDAY, THE 9<sup>TH</sup> DAY OF NOVEMBER 2022 / 18TH KARTHIKA, 1944

# CRL.MC NO. 4232 OF 2022

[TO CONSIDER C.M.P.NO.794/2022 IN C.C.NO.93/2020 FOR EXEMPTION

OF PERSONAL APPEARANCE WITHOUT INSISTING FOR PERSONAL APPEARANCE

#### AND TAKING BAIL]

#### PETITIONER/1ST ACCUSED:

CARDINAL MAR GEORGE ALENCHERRY, AGED 77 YEARS S/O.LATE PHILIPOSE, MAJOR ARCHBISHOP, SYRO MALABAR CHURCH, ARCH BISHOP HOUSE, BROADWAY, ERNAKULAM -682031, NOW RESIDING AT MAJOR ARCHIEPISCOPAL CURIA, MOUNT ST.THOMAS, KAKKANAD, KOCHI PIN - 682030 BY ADVS.DINESH MATHEW J.MURICKEN JOHN VARGHESE VINOD S. PILLAI K.A.ABHILASH MOHAMMED THAYIB N.M. NAYANA VARGHESE AHAMMAD SACHIN K. K.S.SANGEETHA (KOOMBEL)

# RESPONDENTS/COMPLAINANT, 2ND ACCUSED AND STATE:

- 1 JOSHI VARGHESE,AGE NOT KNOWN TO THE PETITIONER, S/O.VAREETH, THELAKKADAN VEETTIL, MALAMURI BHAGOM, PULLUVAZHI KARA, RAYAMANGALAM, ERNAKULAM DISTRICT PIN - 683545
- 2 REV.FR.JOSHY PUTHUVA,AGED 50 YEARS S/O.OUSEPH, PRO.VIKAR, ST.JOHN'S CHURCH, UNIVERSITY CENTRE, CUSAT,PIN - 682032
- 3 STATE OF KERALA REP. BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM PIN - 682031

# ORDER

[Crl.MC Nos.4196/2022, 4198/2022, 4201/2022, 4212/2022, 4218/2022, 4226/2022, 4232/2022]

All these Criminal M.C.s are filed by the accused seeking a direction to the Judicial First Class Magistrate Court, Kakkanad, to consider the applications submitted by him under section 205 of the Cr.P.C, for exemption from personal appearance in the cases registered against him, without insisting for his personal appearance, even for the first time.

2. All the said cases are instituted upon private complaints submitted by the 1<sup>st</sup> respondent in all the said Crl.M.C.s, and the offences alleged are under Section 406,423, 120B read with Section 34 of the Indian Penal Code, and the petitioner is the first accused in all the said cases. In all the said cases, the petitioner was served with the summons and the petitioner submitted applications under Section

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205 of Cr.P.C seeking exemption from personal appearance before the court and to permit him to appear through his counsel. The applications submitted in this regard are pending before the learned Magistrate and the learned Magistrate directed the petitioner to appear in person before the court, even before passing orders on the said applications. The details of the cases and the applications filed are as follows:

SL	Crl MC. NO	CC No	CMP No
No			
1.	Crl.M.C.No.4212/2022	C.C.No.632/2019	CMP.No.869/2022
2.	Crl.M.C.No.4201/2022	C.C.No.94/2020	CMP.No.800/2022
3.	Crl.M.C.No.4198/2022	C.C.No.1886/2019	CMP.No.803/2022
4.	Crl.M.C.No.4196/2022	C.C.No.93/2022	CMP.No.1379/2022
5.	Crl.M.C.No.4226/2022	C.C.No.50/2020	CMP.No.807/2022
6.	Crl.M.C.No.4232/2022	C.C.No.93/2020	CMP.No.794/2022
7.	Crl.M.C.No.4218/2022	C.C.No.51/2020	CMP.No.798/2022

3. In the cases shown as serial Nos. 1 to 4, the learned Magistrate passed orders directing

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petitioners to appear before the court, the before the respective applications for exemption are considered, whereas in the remaining cases, directions to that effect were oral issued. These Crl.M.Cs were filed in such circumstances, seeking a direction to the learned Magistrate to applications consider the submitted for exemption under Section 205 of Cr.P.C, without insisting on the personal appearance of the petitioner.

4. The reason highlighted by the petitioner for exemption from personal appearance, as mentioned in his applications, is as follows;

> "2. The petitioner is a senior citizen aged 77 years. The petitioner is the head of Syro Malabar Church spread over whole world, having a membership of 55 lakhs. The petitioner bestowed with the duty of performing religious ceremonies, rituals, including ordination of Bishops,pries, consecration of churches, etc. The petitioner also had to render supervisory administrative functions over 35 dioceses out of which 4 are out of India and 18 are outside Kerala. The petitioner is also the head of the Kerala Catholic Bishop's Council and he has to attend meetings as well as perform duties as the President of KCBC. The petitioner is also

the member of College of Cardinals and also has to attend meetings in Rome.

3. The allegation in this case are basically based on documents. The identification of the petitioner is not necessary with respect to the evidence in this case. The petitioner had filed an undertaking stating that he will not dispute his identity, he will appear through a counsel and his counsel will be present on all posting dates and also he does not have any objection in taking the evidence in his absence treating the presence of the counsel as his presence. The petitioner also has authorized his counsel to record his plea."

5. Sri.P.Vijayabahanu, the Heard learned Senior Counsel, assisted by Sri.John Varghese, learned counsel appearing for the petitioner in all the Crl.M.Cs, Sri.Vipin Narayan, learned Public Prosecutor for the Sri. State and 1<sup>st</sup> V.Rajendran learned Counsel appearing for respondent/complainant.

6. The learned Senior Counsel contends that, as per Section 205 of Cr.P.C., the learned Magistrate has ample power to grant exemption to the petitioner from appearing in person, and that power includes the exemption for the first

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appearance also. Therefore, when the petitioner submitted the applications in this regard, the learned Magistrate ought to have taken а decision thereon first, before insisting on his personal appearance. The learned Senior Counsel places reliance on various decisions such as Industries Ltd v. Bhiwani *M/s.Bhaskar* Denim Apparels Ltd and Others[(2001) 7 SCC 401], TGN Kumar v. State of Kerala And others [2011 (1) KLT 362], Rameshwar Yadav and others v. State of Bihar and another [(2018) 4 SCC 608], Puneet Dalmia V. Central Bureau of Investigation, Hyderabad [(2020) 12 SCC 695], Mathew v. State of Kerala [1986 KLT 128], Raman Nair v. State of Kerala [1999 (3) KLT Jain Babu v. Joseph [2008 (4) KLT16], 714], Raju.T.P v. State of Kerala [2009 (3) KHC 14], Sarath.S v. State of Kerala [2017 (3) KLT 95], Kaveri and others v. The State [MANU/OR/0296/1994], Ramesh Chandra Lath v. State of Orissa [MANU/OR/0428/1991], Surojith Sen and others V.

Sanatan Behera [MANU/OR/0182/1999], Ajit Kumar Chakraborty and others v. Serampore Municipality [MANU/WB/0188/1988], Manager, V.G Panneerdas and Company v. Nataraja Thevar [MANU/TN/0444/1987] and M.Shyam Prasad Reddy v. The State of Andhra Pradesh [MANU/AP/0555/1992]

The aforesaid contentions 7. are stoutly opposed by the learned counsel appearing for the complainant, the 1<sup>st</sup> respondent herein. According to him, the petitioner does not have any vested exemption, and it is the right to seek discretion of the court concerned. In this case, the court has not rejected the prayer sought by petitioner but only insisted on the the appearance of the petitioner so that he can seek bail by offering sureties and executing bonds, thereby subjecting himself to the jurisdiction of the court and making an assurance before the court through a bond to the effect that he shall

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trial cooperate with the by abiding by the imposed by the court. The conditions learned reliance counsel also placed upon statutory stipulations contained in Section 437 of Cr.P.C, which contain certain conditions to be imposed by the court while the accused is released on bail when he is arrested and brought before the court or appears before the court, in a case in which non-bailable offences are alleged. Ιt is contended that, admittedly, the petitioner is the head of Syro Malabar Church spread over the whole world. Most of the witnesses to be examined in the case belong to the said Church, and the documents to be summoned/perused are in custody of the members of the Church the governed by him. Therefore, since he is holding influential position, it is absolutely an necessary to execute a bond, undertaking to abide by the mandatory conditions contemplated

under Section 437 Cr.P.C, including the condition that shall directly he not or indirectly influence the witnesses and shall not dissuade such witnesses from disclosing such facts to the court necessary for the case or shall not tamper with the evidence. However, the learned counsel for the 1<sup>st</sup> respondent fairly conceded that he does not have any objection in granting exemption to the petitioner from personal appearance, once the petitioner appears before the court and is released on bail upon executing the bond.

8. Thus, the questions to be decided are (1) whether the petitioner has any right to insist on the consideration of his application for personal exemption without his personal appearance for the first time and (2) whether the order directing the personal appearance of the petitioner passed by the learned Magistrate,

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before taking a decision submitted by the

petitioner under section 205 of Cr.P.C is

legally correct or not.

9. While considering the first question, the relevant provision is Section 205 of the Cr.P.C, which reads as follows:

# "205. Magistrate may dispense with personal attendance of accused.

(1)Whenever a Magistrate issues a summons, he
may, if he sees reason so to do, dispense
with the personal attendance of the accused
and permit him to appear by his pleader.
(2)But the Magistrate inquiring into or
trying the case may, in his discretion, at
any stage of the proceedings, direct the
personal attendance of the accused, and, if
necessary, enforce such attendance in the
manner herein before provided."

10. From the reading of the said provision,

it seen that, the Magistrate can be has the discretion to exempt the accused from personal appearance, even at the time of issuance of The circumstances under which such summons. discretion can be exercised were the subject matter of a large number of decisions of the Honourable Supreme Court and various High Courts. In Bhaskar Industries (supra), it was

observed by the Honourable Supreme Court in para

14 as follows:

"......Presence of the accused in the Court is not for marking his attendance just for the sake of seeing him in the court. It is to enable the Court to proceed with the trial. If the progress of the trial can be achieved even in the absence of the accused the court can certainly take into account the magnitude of the sufferings which a particular accused person may have to bear with in order to make himself present in the court in that particular case."

11. In paragraphs 16, 17 and 19, it was

observed as follows:

16. Section 251 is the commencing provision in Chapter XX of the Code which deals with trial of summons cases by magistrates. It enjoins on the court to ask the accused whether he pleads guilty when the accused appears or is brought before the magistrate. The appearance envisaged therein can either be by personal attendance of the accused or through his advocate. This can be understood from Section 205(1) of the Code which says that whenever a magistrate issues a summons, he may, if he sees reason so to do, dispense with the personal attendance of the accused and permit him to appear by his pleader.

17. Thus, in appropriate cases the magistrate can allow an accused to make even the first appearance through a counsel. The magistrate is empowered to record the plea of the accused even when his counsel makes such plea on behalf of the accused in a case where the personal appearance of the accused is dispensed with. Section 317 of the Code has to be viewed in the above perspective as it empowers the court to dispense with the

personal attendance of the accused (provided he is represented by a counsel in that case) even for proceeding with the further steps in the case. However, one precaution which the court should take in such a situation is that the said benefit need be granted only to an accused who gives an undertaking to the satisfaction of the court that he would not dispute his identity as the particular accused in the case, and that a counsel on his behalf would be present in court and that he has no objection in taking evidence in his absence. This precaution is necessary for the further progress of the proceedings including examination of the witnesses. 18....

19. The position, therefore, boils down to this: It is within the powers of a magistrate and his judicial discretion to dispense with the personal appearance of an accused either throughout or at any particular stage of such if proceedings in a summons case, the magistrate finds that insistence of his presence would itself personal inflict enormous suffering or tribulations to him and the comparative advantage would be less. Such discretion need be exercised only in rare instances where due to far distance at which the accused resides or carries on business or on account of any physical or other good reasons the magistrate feels that dispensing with the personal attendance of the accused would only be in the interest of justice. However, the magistrate who grants such benefit to the accused must take precautions enumerated above, as a matter of course. We may reiterate that when as accused makes an application to a magistrate through his duly authorized counsel praying for affording the benefit of his personal presence being dispensed with the magistrate can consider all aspects and pass appropriate orders thereon before proceeding further."

12. It is to be noted that the case dealt with in **Bhaskar Industries** (*supra*) was a summons case for the offence under Section 138 of the

Negotiable Instruments Act. The factual circumstances under which the same rendered were that the accused was from a different State and was implicated as an accused because he was the Director of the Company.

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13. The said view was reiterated by the Honourable Supreme Court in **TGN Kumar's case** (supra), which was again a case where the offence was under Section 138 of the Negotiable Instruments Act.

Puneet Dalmia's case (supra), 14. Tn the offences alleged were under Sections 420 and 409, read with Section 120B of IPC and Sections 9, 12, 13(2) and 13(1)(c) and (d) of the prevention of Corruption Act, 1988. After the Bhaskar Industries case referring to (supra), it was held that the said principles could also be applied in that case, even though the allegations were serious. However, in the

said case, the exemption was sought after the petitioner therein was released on bail by the court and hence the factual situation was different from that of this case.

15. In Rameshwar Yadav's case (supra), the Honourable Supreme Court upheld the discretion vested upon the learned Magistrate in granting exemption from personal appearance in a case registered for the offence punishable under section 4 of the Dowry Prohibition Act, 1961 and Section 498A of Indian Penal Code. However, the question considered therein was whether the under Section 205 Cr.p.C could powers be exercised, after the accused appeared in person without claiming exemption. It was held that the said discretion is available for the Magistrate even after the appearance of the accused.

16. In Mathew's case (supra), the power of the Magistrate to grant an exemption for the

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first appearance in a prosecution for the offence under Section 420 of IPC was considered by this court. In the said case, the accused was in Switzerland, and a non bailable warrant was issued against him and his passport was also impounded, making his return impossible. While considering the application for exemption under Section 205 of Cr.P.C, it was observed by this court in para 6 of the judgment in the manner as follows:

> "The very existence of the courts is for dispensation of justice. The process of courts should not be used for harassment of litigants. The insistence on the appearance of parties before court need be only if it becomes absolutely necessary for some purpose. Courts are entitled to compel the appearance of the accused. But such insistence should not be for the mere pleasure of the accused being seen in the dock. Sometimes, his presence may be absolutely essential, say for instance for questioning him or for himself being identified by witnesses. Insistence on his appearance in such cases may be alright. TOinsist on his appearance on a day when his appearance has nothing to do with the progress of the case will only result in unnecessary harassment, especially when he has some inconvenience and his counsel is prepared to represent him. In this case that is what actually happened. The petitioner who is the accused before the Magistrate is already in Switzerland. Even if he wanted he

was not in a position to come over to India and appear before the Magistrate because on the requisition of the Magistrate himself his passport was impounded by the concerned authorities. The Magistrate ought to have the fact that under realized such circumstances appearance of the accused before him was rather an impossibility. One could only enjoy sadistic pleasure by insisting or an unnecessary impossibility and penalizing a person for not complying with such a condition"

17. In Raju T.P's case (supra), this Court held that the said power could be exercised subject to the discretion of the court. It was further observed that discretion is to be exercised considering not only the convenience the prosecution but also the difficulties of by the accused. It was further expressed observed that the said power is available in warrant cases as well. It was a case where the accused was working in Pune.

18. In Sarath. S's case (supra), this court held that the pendency of a non bailable warrant against the accused cannot be a ground for refusing the prayer under section 205 of Cr.p.C,

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if appropriate grounds made That are out. observation was made in a case of warrant trial where the accused was working at Sharjah, and a non bailable warrant was issued bv JFCM, Mavelikkara.

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19. In the other decisions cited by the learned Senior Counsel for the petitioner, the Orrisa High Court, Madras High Court, Calcutta High Court and Andhra Pradesh High Court have taken the same view.

20. Thus, upon scanning through all the said decisions, the only conclusion possible is that has the discretion to the Magistrate grant exemption from personal appearance to the accused, even before his first appearance in person, and he can be permitted to appear through counsel if appropriate grounds are made The said discretion is available even out. in both summons and warrant cases. However, going

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by the observations of the Honourable Supreme in Bhaskar industries Court case, such discretion can be exercised only in rare cases where the Magistrate feels that personal attendance could be dispensed with due to far distance at which the accused resides or carries on business or on account of physical or other goods reasons.

21. The said conclusion leads us to the next question, i.e., whether the action of the learned Magistrate in insisting on the personal appearance while his applications were pending consideration is correct. It is true that, in of the decisions referred to above (Raju some Sarath.S's case), it T.P and `s case was first categorically held that even the appearance of the accused could be permitted to be made through counsel if there are sufficient reasons indicating hardships for the accused in

appearing before the court. It is also discernible that in those cases, the accused persons were working out of the State or abroad, and non bailable warrants happened to be issued.

this case, it is evident that 22. In the applications submitted by the petitioner were not dismissed, and the same pending are consideration. There is no doubt that the normal rule is that, upon receipt of a summons, the accused is under an obligation to appear before the Court unless he is exempted from personal appearance. It is a well settled position of law that the exemption, which is an exception to the normal rule, is subject to the discretion of the Court, which has to be exercised cautiously and rare instances, (as judiciously in held in Bhaskar Industries **Case** (supra) taking into account the hardship that is likely to be caused to the accused. It is not necessary to insist on

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the physical appearance of the accused on all dates, unless posting his appearance is absolutely necessary for the proceedings of the day. If the appearance can be dispensed with, without affecting the proceedings of the court, appropriate orders in this regard should be passed.

23. However, when the exemption sought is for the first appearance, the standards to be applied should stringent. be more In this regard, the contention raised by the learned for the 1<sup>st</sup> respondent, relying on the counsel stipulations in section 437 of Cr.P.C, is The said provision deals relevant. with the circumstances under which bail can be granted to accused of person who is a non-bailable а offence, when he is brought before the court or before the court. Subsection (3) of appears Section 437 reads as follows:

"437(3): When a person accused or suspected of the commission of an offence punishable with imprisonment which may extend to seven years or more or of an offence under Chapter VI, Chapter XVI or Chapter XVII of the Indian Penal Code or abetment of, or conspiracy or attempt to commit, any such offence, is released on bail under sub- section (1), the Court may impose any condition which the Court considers necessary-(a) in order to ensure that such person shall attend in accordance with the conditions of the bond executed under this Chapter, or (b) in order to ensure that such person shall not commit an offence similar to the offence of which he is accused or of the commission of which he is suspected, or (c)otherwise in the interests of justice."

24. From the above, it is evident that when a person accused or suspected of the commission of an offence punishable with imprisonment, which may extend to seven years or more or of an offence under Chapter XVI or XVII, appears or brought before the court, his release on bail shall be subject to the conditions as mentioned above. Therefore, in respect of the persons accused of the offences included in the category of the offences coming under Sub Section(3) of Section 437, the Court is bound to impose the conditions stipulated therein. The word used in

Sub Section (3) of Section 437 as regards the imposition of conditions is 'shall', which indicates that the same is mandatory. In the light of the mandatory nature of the conditions, is absolutely necessary that the it accused executes a bond, undertaking to abide by the conditions, for which personal said the of the petitioner is required. appearance Therefore the first appearance of the petitioner, as far as the offences covered by Section 437 (3) of Cr.P.C. are concerned, is not a mere formality but a necessity to ensure that the accused agrees to abide by the conditions stipulated therein, by executing a bond in this Though, exemption from regard. personal the first appearance can appearance for be granted to the person accused of the aforesaid offences, it should be in exceptional circumstances, where extreme hardship is caused to the accused, or the accused is unable to appear before the court due to reasons beyond his control.

25. Now, coming to the facts of this case, alleged against the petitioner the offences include those under Sections 409,420 and 467 of the Indian Penal Code, which are punishable with imprisonment for seven years or more. In some of the cases, the offences alleged against the petitioner are under Sections 406 and 423, read with 120B of IPC. Even though the punishment for the said offences is imprisonment for term а years, those offences lesser than seven come under Chapter XVII of IPC, and hence for that reason, that would come under Sub-Section (3) of Section 437 of the Cr.P.C. Therefore, the rigour of the said provision applies to all the cases of the petitioner. Unless there are exceptional grounds, the exemption from personal appearance

for the first appearance cannot be granted. As mentioned above, in the Bhaskar Industries case (supra), the reasons mentioned are due to the far distance at which the accused resides or carries on business or on account of physical or other goods reasons.

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When considering whether any reasonable 26. exceptional circumstances exist, the reason or mentioned in the application submitted by the petitioner is to be considered. As rightly by the learned counsel 1<sup>st</sup> for pointed out respondent, even according to him, the petitioner is the head of Syro Malabar Church spread all over the world, having a membership lakhs. He has supervisory administrative of 55 functions over 36 dioceses, of which four are out of India and 18 are outside Kerala. He has attend meetings and perform duties the to as President of KCBC. Since he is a member of the

College of Cardinals, he also has to participate in meetings in Rome. Thus it can be seen that he is admittedly attending meetings worldwide as administrative functions. This part of would indicate that he is not under any physical difficulty, which prevents him from appearing before the court at least on one occasion to take bail and execute the bond, agreeing the conditions in Sub Section(3) of Section 437 of Cr.P.C. The crucial aspect to note in this regard is that the petitioner ordinarily resides jurisdiction of within the territorial the Judicial First Class Magistrate Court, Kakkanad, where the cases are pending. It is reported that the distance between the place of the residence of the petitioner and the court is just about 3 Therefore, under any circumstances, it Kms. concluded be that there exists cannot which prevent exceptional circumstances the

petitioner from attending the court in person, at least for the first time and executing bonds in tune with section 437(3) of the Cr.P.C.

27. There is yet another aspect which makes the sought in these Crl.M.Cs. prayer unsustainable. As mentioned above, the accused is bound to appear before the court unless the exempts him from personal court appearance. Since exemption contemplated under Section 205 Cr.P.C, is an exception to the normal rule requiring the physical presence of the accused before the court, subject to the discretion of the court, it cannot be contended that the accused has a vested right to get an exemption. The only obligation on the part of the learned Magistrate is that he has to exercise the judiciously. In this discretion Ι have case, already found that no exceptional circumstances are in existence warranting an order exempting

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from the 1<sup>st</sup> the petitioner appearance. Therefore, I do not find any justification on the part of the petitioner in seeking an order Magistrate directing the to consider the application for exemption under 205 section without insisting on the physical presence of petitioner. In my view, nothing precludes the learned Magistrate from insisting the on the personal appearance of the petitioner before considering his application. It is also to be noted in this regard that the praver in the petition submitted by the petitioner before the exempt him from Magistrate is to personal appearance throughout the trial and the said considered by the prayer can be learned Magistrate, even after the first appearance of the petitioner. So no prejudice would be caused to the petitioner by appearing before the court and executing the bonds.

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28. Moreover, granting an exemption to the for the first appearance in this petitioner case, would send a wrong message to the Society as well. According to the petitioner, he is a religious head required to carry out several capacities functions in various and seeks ground. exemption on that In my view, the he holds would position that not make him entitled to any special privileges when he is brought before a court of law as an accused. The statutory mandate is over and above all the superiority the accused possesses or claims to have, by virtue of his position. Irrespective of his position, he is just an accused before the court of law, who is not entitled to claim any special privilege and is required to face the just like any other citizen. The proceedings provisions of Cr.P.C does distinguish not between ordinary citizens and persons holding

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superior positions in their religious, political, social, or other institutions. Equality before the law, the laudable principle enshrined in Article 14 of the Constitution of India, is not confined in its application only in cases where one seeks to enforce his rights. Ιt is equally applicable when а person is proceeded against for violating the law or for committing an offence, and no preferential be claimed by anyone treatment can for any whatsoever, unless the statute reason contemplates such privilege. As observed by the Honourable Supreme Court, in Lily Begum v. Joy Chandra Nagbanshi [(1994) 2 SCC 39], which is relied on by the learned Counsel for the 1<sup>st</sup> respondent, if such a privilege is given to the accused, people will lose their confidence in the administration of justice.

29. Thus, after considering all the relevant aspects, I am of the firm view that the prayers sought by the petitioner cannot be granted, and these Crl.M.Cs are devoid of any merit. Hence, I am not inclined to grant the relief sought. However, it is made clear that the observations made by this court in this order are only in respect of the prayer for exemption from the first appearance of the petitioner in person. Once the petitioner appears and is released on bail executing bonds, the applications on submitted by the petitioner under Section 205 Cr.P.C. are to be considered without any delay, by taking into account the fact that the physical presence of the petitioner may not be required on all posting dates. This is mainly because, the question of identity is not а matter of concern, and the learned counsel for 1<sup>st</sup> respondent conceded before this Court the

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that he does not have any objection in granting exemption to the petitioner under Section 205 of Cr.P.C., once the petitioner appears before the court and takes bail. Since the proceedings pending before the Magistrate are instituted upon private complaint, the concession made by the 1<sup>st</sup> respondent is relevant and can be acted upon while deciding the said applications.

The Crl.M.Cs are disposed of with the above observations.

Sd/-ZIYAD RAHMAN A.A. JUDGE

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# APPENDIX OF CRL.MC 4196/2022

ANNEXURE A1	TRUE COPY OF THE APPLICATION IN
	C.M.P.NO.1379/2022 DATED 21.06.2022 FILED
	BY THE PETITIONER BEFORE THE JUDICIAL FIRST
	CLASS MAGISTRATE COURT, KAKKANAD
ANNEXURE A2	CERTIFIED COPY OF THE PROCEEDINGS DATED 21.06.2022 IN C.C.NO.93/2022 ON THE FILE OF
	JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD
ANNEXURE A3	CERTIFIED COPY OF THE PROCEEDINGS DATED
	21.06.2022 IN C.M.P.NO.1379/2022 IN
	C.C.NO.93/2022 ON THE FILE OF JUDICIAL
	FIRST CLASS MAGISTRATE COURT, KAKKANAD

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# APPENDIX OF CRL.MC 4198/2022

ANNEXURE A1	TRUE COPY OF THE APPLICATION IN
	C.M.P.NO.803/2022 DATED 12.04.2022 FILED BY
	THE PETITIONER BEFORE THE JUDICIAL FIRST
	CLASS MAGISTRATE COURT, KAKKANAD
ANNEXURE A2	CERTIFIED COPY OF THE PROCEEDINGS DATED
	21.06.2022 IN C.C.NO.1886/2019 ON THE FILE
	OF JUDICIAL FIRST CLASS MAGISTRATE COURT,
	KAKKANAD
ANNEXURE A3	CERTIFIED COPY OF THE PROCEEDINGS DATED
	21.06.2022 IN C.M.P.NO.803/2022 IN
	C.C.NO.1886/2019 ON THE FILE OF JUDICIAL
	FIRST CLASS MAGISTRATE COURT, KAKKANAD

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# APPENDIX OF CRL.MC 4201/2022

ANNEXURE A1	TRUE COPY OF THE APPLICATION IN
	C.M.P.NO.800/2022 DATED 12.04.2022 FILED BY
	THE PETITIONER BEFORE THE JUDICIAL FIRST
	CLASS MAGISTRATE COURT, KAKKANAD
ANNEXURE A2	CERTIFIED COPY OF THE PROCEEDINGS DATED
	21.06.2022 IN C.C.NO.94/2020 ON THE FILE OF
	JUDICIAL FIRST CLASS MAGISTRATE COURT,
	KAKKANAD
ANNEXURE A3	CERTIFIED COPY OF THE PROCEEDINGS DATED
	21.06.2022 IN C.M.P.NO.800/2022 IN
	C.C.NO.94/2020 ON THE FILE OF JUDICIAL
	FIRST CLASS MAGISTRATE COURT, KAKKANAD

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# APPENDIX OF CRL.MC 4212/2022

ANNEXURE A1	TRUE COPY OF THE COMPLAINT IN
	C.C.NO.632/2019 ON THE FILE OF JUDICIAL
	FIRST CLASS MAGISTRATE COURT, KAKKANAD
	DATED 16.07.2018
ANNEXURE A2	TRUE COPY OF THE ORDER IN SPL.LEAVE TO
	APPEAL (CRL.) NO.2849/2022 AND CONNECTED
	CASES PASSED BY THE HONOURABLE SUPREME
	COURT OF INDIA DATED 01.04.2022
ANNEXURE A3	TRUE COPY OF THE APPLICATION IN
	C.M.P.NO.869/2022 DATED 12.04.2022 FILED BY
	THE PETITIONER BEFORE THE JUDICIAL FIRST
	CLASS MAGISTRATE COURT, KAKKANAD
ANNEXURE A4	CERTIFIED COPY OF THE PROCEEDINGS DATED
	21.06.2022 IN C.C.NO.632/2019 ON THE FILE
	OF JUDICIAL FIRST CLASS MAGISTRATE COURT,
	KAKKANAD
ANNEXURE A5	CERTIFIED COPY OF THE PROCEEDINGS DATED
	21.06.2022 IN C.M.P.NO.869/2022 IN
	C.C.NO.632/2019 ON THE FILE OF JUDICIAL
	FIRST CLASS MAGISTRATE COURT, KAKKANAD

# APPENDIX OF CRL.MC 4218/2022

PETITIONER'S ANNEXURE:

ANNEXURE A1 TRUE COPY OF THE APPLICATION IN C.M.P.NO.798/2022 DATED 12.04.2022 FILED BY THE PETITIONER BEFORE THE JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD

# APPENDIX OF CRL.MC 4226/2022

PETITIONER'S ANNEXURE:

ANNEXURE A1 TRUE COPY OF THE APPLICATION IN C.M.P.NO.807/2022 DATED 12.04.2022 FILED BY THE PETITIONER BEFORE THE JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD

# APPENDIX OF CRL.MC 4232/2022

PETITIONER'S ANNEXURE:

ANNEXURE A1 TRUE COPY OF THE APPLICATION IN C.M.P.NO.794/2022 DATED 12.04.2022 FILED BY THE PETITIONER BEFORE THE JUDICIAL FIRST CLASS MAGISTRATE COURT, KAKKANAD